GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 305 TO BE ANSWERED ON 03rd FEBRUARY, 2021

VIOLATION OF GUIDELINES BY FOOTWEAR DESIGN AND DEVELOPMENT INSTITUTE

305. SHRIMATI NUSRAT JAHAN RUHI:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Footwear Design and Development Institute paid interest free mobilization advance to contractors in violation of CVC guidelines and CPWD manual which led to a loss of Rs. 4.62 Crore; and
- (b) if so, the details thereof along with the action taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री हरदीप सिंह पुरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI)

(a) &(b): Footwear Design and Development Institute (FDDI) is an autonomous organization under the aegis of Department of Commerce. FDDI, an 'Institution of National Importance', is governed by its Governing Council constituted under the Footwear Design and Development Institute Act, 2017.

Department of Commerce has received an audit para from the Office of the Principal Director of Audit, relating to non-compliance of guidelines of Central Vigilance Commission and Central Public Works Department (CPWD) Works Manual on mobilization advance, by FDDI. The report observes that the management of FDDI has accepted the audit observation and confirmed that the Institute has stopped giving mobilization advance. The Audit has appreciated the action by the management and stated that this would be verified during future audits.
